

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STL EXPORTS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	STL EXPORTS LIMITED
2.	Date of incorporation of corporate debtor	20/12/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC-Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27106MP1993PLC008010
5.	Address of the registered office and principal office (if any) of corporate debtor	Taraganj Industrial Area, A.B. Road, Sarangpur, Rajgarh, MP, India
6.	Insolvency commencement date in respect of corporate debtor	Date of order 07.07.2020, certified copy of the order received on 18.07.2020
7.	Estimated date of closure of insolvency resolution process	14/01/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sajjan Kumar Dokania IBBI/PA-003/IP-N000150/ 2017-2018/11729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh ,462016 Sajjan_suman@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	25, Globus Fab city, Kolar Road, Chuna Bhatti, Near Suyash Hospital, Bhopal, Madhya Pradesh ,462016 Sajjan_suman@hotmail.com
11.	Last date for submission of claims	01/08/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads..... Physical Address:N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the STL EXPORTS LIMITED on 07/07/2020.

The creditors of STL EXPORTS LIMITED, are hereby called upon to submit their claims with proof on or before 01/08/2020[14 days from the date of receipt of certified copy of the order] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place :



Sajjan
Sajjan Kumar Dokania
19/07/2020, Bhopal